

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DEPPX AHMEDABAD

O.A No. 280/92
 EX No.

198

DATE OF DECISION 24.3.94

Shri Abdul Munaf Ansari Petitioner

Mr. M. M. Xavier Advocate for the Petitioner (s)

Versus

Union of India & Ors. Respondent

- Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. K. Ramamoorthy : Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Abdul Munaf Ansari,
S/o. Late Shri Mohmed Alludin Ansari,
Ex-Line man S.D.O., Panwadi,
Bhavnagar.

: Applicant

(Advocate: Mr.M.M.Xavier)

Versus

1. The Union of India
Through:
Director General,
Department of Telecommunication,
No.20, Ashok Road, Sanchar Bhavan,
New Delhi-110 001.
1. Chief General Manager (Telecom)
Gujarat Circle,
Department of Telecommunication,
Ahmedabad-380 009.
3. Telecommunication District Engineer,
Panwadi-Bhavnagar 364 001.

: Respondents

ORAL ORDER

IN

OA/280/92

Date: 24.3.1994

Per: Hon'ble Mr. N.B.Patel : Vice Chairman

Mr.Xavier seeks permission to withdraw the application vide his pursis in writing. Permission granted. Application stands disposed of as withdrawn.

R
(K.Ramamoorthy)
Member(A)

J
(N.B.Patel)
Vice Chairman

mhp